

(SHRI P. SHIV SHANKER): In answering Supplementary Questions on 27th March, 1979 to Lok Sabha Question No. 490, regarding steps to protect interests of depositors in companies, the then Minister had mentioned that according to the information furnished by the Registrars of Companies during November, 1978 and December, 1978, on the basis of returns of deposits as on 31st March, 1978 filed with them, 99 public limited companies and 41 private limited companies had failed to repay deposits on maturity although claimed. I regret to inform the House that there was an error in the information given to the House which I would like to correct. The error came to notice when information in respect of another Lok Sabha Question was received subsequently from the Registrars of Companies. According to the returns of deposits as on 31-3-78 received by Registrars of Companies, 59 public limited companies and 27 private limited companies failed to repay the deposits on maturity and not 99 public limited companies and 41 private limited companies intimated earlier.

12.30 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT AND REVIEW OF D. V. C. FOR 1978-79, ANNUAL REPORT OF NATIONAL INSTITUTE OF HYDROLOGY, ROORKEE FOR 1978-79 WITH STATEMENT FOR DELAY, REVIEW AND ANNUAL REPORT OF RURAL ELECTRIFICATION CORPORATION LTD., NEW DELHI FOR 1978-79 INDIAN ELECTRICITY (2ND AMDT.) RULES, 1979 AND COAL MINES P.F. (2ND AMDT.) SCHEME, 1979

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANJ KHAN CHAUDHURI): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the

Damodar Valley Corporation for the year 1978-79 together with Audit Report, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

(2) A copy of the Review on the working of the Damodar Valley Corporation for the year 1978-79. [Placed in Library. See No. LT-102/80].

(3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1978-79 together with statement of Audited Accounts.

(4) A statement (Hindi and English versions showing reasons for delay in laying the report mentioned at (3) above. (Placed in Library. See No. LT-103/80).

(5) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-104/80].

(6) A copy of the Indian Electricity (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 886 in Gazette of India dated the 30th June, 1979, under sub-section (3) of section 38 of the Indian Electricity Act, 1910. [Placed in Library. See No. LT-105/80].

(7) A copy of the Coal Mines Provident Fund (Second Amendment) Scheme, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1013 in Gazette of India dated the 28th July, 1979,

under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948. [Placed in Library. See No. LT-106/80].

ANNUAL REPORTS OF CENTRAL BOARD OF WORKERS EDUCATION FOR 1977-78 AND 1978-79 WITH STATEMENT FOR DELAY, ANNUAL REPORT OF EMPLOYEES' P.F. ORGANISATION, NEW DELHI FOR 1978-79, AND NOTIFICATIONS UNDER EMPLOYEES' P.F.s AND MISCELLANEOUS PROVISIONS ACT, 1952

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KARTIK ORAON): On behalf of the Minister of Tourism and Civil Aviation and Labour, Shri J. B. Patnaik, I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1977-78.

(2) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, for the year 1978-79.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (1) above. [Placed in Library. See No. LT-107/80].

(4) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1978-79. [Placed in Library. See No. LT-108/80].

(5) A copy of Notification No. G.S.R. 938 (Hindi and English versions) published in Gazette of India dated the 7th July, 1979, under sub-section (2) of section 4 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 [Placed in Library. See No. LT-109/80].

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provi-

dent Funds and Miscellaneous Provisions Act, 1952:—

(i) The Employees' Provident Funds (Second Amendment) Scheme, 1979, published in Notification No. G.S.R. 982 in Gazette of India dated the 21st July, 1979.

(ii) The Employees' Provident Funds (Third Amendment Scheme) 1979, published in Notification No. G.S.R. 1062 in Gazette of India dated the 11th August, 1979.

(iii) The Employees' Provident Funds (Fourth Amendment) Scheme, 1979, published in Notification No. G.S.R. 1118 in Gazette of India dated the 1st September 1979.

(iv) The Employees' Family Pension (Amendment) Scheme, 1979, published in Notification No. G.S.R. 25 in Gazette of India dated the 5th January, 1980. [Placed in Library. See No. LT-110/80].

NEWSPRINT ALLOCATION POLICY FOR 1979-80, REVIEWS AND ANNUAL REPORTS OF REHABILITATION INDUSTRIES CORPORATION LTD., CALCUTTA, FOR 1977-78, INDIAN MOTION PICTURES EXPORT CORPORATION LTD., BOMBAY FOR 1978-79, FILM FINANCE CORPORATION LTD., BOMBAY FOR 1978-79, ANNUAL REPORT OF CHILDREN'S FILM SOCIETY BOMBAY FOR 1978-79 AND STATEMENTS FOR DELAY

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): I beg to lay on the Table:—

(1) A copy of Public Notice No. 1.PR-NP/79 dated the 18th May, 1979 (Hindi and English Versions) containing the Newprint Allocation Policy for 1979-80. [Placed in Library. See No. LT-111/80.]

(2) A copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1977-78.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-112/80].

(b) (i) Review by the Government on the working of the Indian Motion Pictures Export Corporation Limited Bombay, for the year 1978-79.

(ii) Annual Report of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-113/80].

(c) (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1978-79.

(ii) Annual Report of the Film Finance Corporation Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 2(b) and 2(c) above. [Placed in Library. See No. LT-114/80].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, Bombay, for the year 1978-79 along with the Audited Accounts.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 4(i) above [Placed in Library. See No. LT-115/80].

MORMUGAO PORT TRUST (PROCEDURE AT BOARD MEETINGS) AMDT. RULES, 1979, ANNUAL REPORT OF SEAMEN'S P. F. SCHEME, 1966, ANNUAL REPORT AND REVIEW OF DELHI TRANSPORT CORPORATION, DELHI FOR 1978-79, NOTIFICATIONS UNDER MAJOR PORT TRUSTS ACT, 1963 AND MERCHANT SHIPPING ACT, 1958 WITH STATEMENT FOR DELAY.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA): I beg to lay on the Table:—

(1) A copy of the Mormugao Port Trust (Procedure at Board Meetings) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1088 in Gazette of India dated the 25th August, 1979, under sub-section (3) of section 122 of the Major Port Trust Act, 1963. [Placed in Library. See No. LT-116/80].

(2) A copy of the Annual Report (Hindi and English versions) on the working of the Seamen's Provident Fund Scheme, 1966, under sub-section (1) of section 3 of the Seamen's Provident Fund Act, 1966. [Placed in Library. See No. LT-117/80].

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Transport Corporation Delhi, for the year 1978-79, under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.

(ii) A copy of the Review (Hindi and English versions) on the working of the Corporation for the year 1978-79.

[Placed in Library. See No. LT-118/80].

(4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of the section 103 of the Major Port Trust Act, 1963:—

(i) Annual Accounts of the Madras Port Trust for the year 1978-79 and the Audit Report thereon.

(ii) Annual Accounts of the Bombay Port Trust for the year 1978-79 and the Audit Report thereon.

[Plaed in Library. See No. LT-119/80].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(i) The Merchant Shipping (Load Line) Rule, 1979, published in Notification No. G.S.R. 797 in Gazette of India dated the 9th June, 1979.

(ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1980, published in Notification No. G.S.R. 37 in Gazette of India dated the 12th January, 1980.

(6) A statement (Hindi and English versions) showing reasons for

delay in laying the Notification mentioned at 5(i) above.

[Placed in Library. See No. LT-120/80].

VARIOUS REPORTS OF THE LAW COMMISSION WITH STATEMENTS FOR DELAY, NOTIFICATIONS UNDER COMPANIES ACT, 1956, ADVOCATES (RIGHT TO TAKE UP LAW TEACHING) RULES, 1979, NOTIFICATIONS UNDER M. R. T. P. ACT, 1969, HIGH COURT JUDGES (AMDT.) RULES, 1979, NOTIFICATIONS UNDER COMPANIES ACT, 1956 AND REPRESENTATION OF THE PEOPLE ACT, 1951 AND S.C. & S.T. ORDERS (AMDT.) ACT, 1976.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table:—

(1) A copy of the Sixty-seventh Report (Hindi\* version) of the Law Commission on the Indian Stamp Act, 1899.

(2) A copy of the Sixty-ninth Report (Hindi and English versions) of the Law Commission on the Indian Evidence Act, 1872.

(3) A copy of the Seventy-fifth Report (Hindi\*\* version) of the Law Commission on Disciplinary Jurisdiction under the Advocates Act, 1961.

(4) A copy of the Seventy-Seventh Report (Hindi\*\*\* version) of the Law Commission on Delay and Arrears in Trial Courts.

(5) A copy of the Seventy-Eighth Report (Hindi\*\*\* version) of the Law Commission on Congestion of Undertrial Prisoners in Jails.

\*English version of the Report was 1979.

\*\*English version of the Report December, 1978.

\*\*\*English version of the Reports February, 1979.

laid on the Table on the 8th May,

was laid on the Table on the 23rd

was laid on the Table on the 27th

(6) A copy of the Seventy-ninth Report (Hindi and English versions) of the Law Commission on Delay and Arrears in High Courts and other appellate Courts.

(7) A copy of the Eightieth Report (Hindi and English versions) of the Law Commission on Method of Appointment of Judges.

(8) Three statements (Hindi and English versions) showing reasons for delay in laying the Hindi versions of 75th, 77th and 78th Reports of Law Commission.

[Placed in Library. See No. LT-121/80].

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1979, published in Notification No. G.S.R. 1256 in Gazette of India dated the 6th October, 1979.

(ii) The Cost Accounting Records (Cycles) Amendment Rules, 1979, published in Notification No. G.S.R. 1270 in Gazette of India dated the 20th October, 1979.

(iii) The Cost Accounting Records (Tyres and Tubes) Amendment Rules 1979, published in Notification No. G.S.R. 1271 in Gazette of India dated the 20th October, 1979.

(iv) The Cost Accounting Records (Electric Lamps) Amendment Rules, 1979, published in Notification No. G.S.R. 1272 in Gazette of India dated the 20th October, 1979.

(v) The Cost Accounting Records (Electric Fans) Amendment Rules 1979, published in Notification No. G.S.R. 1273 in Gazette of India dated the 20th October, 1979.

(vi) The Cost Accounting Records (Electric Motors) Amendment Rules, 1979, published in Notification No. G.S.R. 1274 in Gazette of India dated the 20th October, 1979.

(vii) The Cost Accounting Records (Bulk Drugs) Amendment Rules, 1979, published in Notification No. G.S.R. 1275 in Gazette of India dated the 20th October, 1979.

(viii) The Cost Accounting Records (Dyes) Amendment Rules, 1979, published in Notification No. G.S.R. 1276 in Gazette of India dated the 20th October, 1979.

(ix) The Cost Accounting Records (Cotton Textiles) Amendment Rules, 1979, published in Notification No. G.S.R. 1277 in Gazette of India dated the 20th October, 1979.

(x) The Companies (Secretary's Qualifications) Amendment Rules, 1979, published in Notification No. G.S.R. 605(E) in Gazette of India dated the 31st October, 1979.

(xi) The Companies (Secretary's Qualifications) Amendment Rules, 1980, published in Notification No. G.S.R. 5(E) in Gazette of India dated the 8th January, 1980.

(xii) G.S.R. 43 published in Gazette of India dated the 19th January, 1980 containing corrigenda to Notification No. G.S.R. 605(E) dated the 31st October, 1979.

(xiii) G.S.R. 583(E) published in Gazette of India dated the 23rd October, 1979 making certain amendment to notification No. G.S.R. 50(E) dated the 1st February, 1977.

(xiv) The Cost Accounting Records (Paper) Amendment Rules, 1979, published in Notification No. G.S.R. 1528 in Gazette of India dated the 29th December, 1979.

[Placed in Library. See No. LT-122/80].

(10) A copy of the Advocates (Right to Take Up Law Teaching) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 587(E) in Gazette of India dated the 26th October, 1979, together with corrigendum thereto published in Notification No. G.S.R. 651(E) dated the 28th November, 1979, under section 49A of the Advocates Act, 1961. [Placed in Library. See No. LT-123/80].

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—

(i) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1979, published in Notification No. G.S.R. 720(E) in Gazette of India dated the 29th December, 1979.

(ii) The Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1979, published in Notification No. G.S.R. 767 in Gazette of India dated the 9th June, 1979.

[Placed in Library. See No. LT-124/80].

(12) A copy of the High Court Judges (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1015 in Gazette of India dated the 4th August, 1979 under sub-section (3) of section 24 of the High Court Judges (Conditions of Services) Act, 1954. [Placed in Library. See No. LT-125/80].

(13) A copy of Notification No. G.S.R. 1269 (Hindi and English versions) published in Gazette of India dated the 20th October, 1979 declaring Makkal Mala Abivirthi Nidhi Limited (Tamil Nadu) to be a 'Nidhi' under sub-section (3) of

section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-126/80].

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—

(i) The Conduct of Elections (Amendment) Rules, 1979, Published in Notification No. S.O. 518(E) in Gazette of India dated the 7th September, 1979.

(ii) The Conduct of Assembly Elections (Sikkim) Rules, 1979, published in Notification No. S.O. 519(E) in Gazette of India dated the 7th September, 1979.

(iii) The Conduct of Elections (Second Amendment) Rules, 1979, published in Notification No. S.O. 767(E) in Gazette of India dated the 29th November, 1979.

(iv) Notification No. S.O. 846(E) published in Gazette of India dated the 17th December, 1979 containing corrigendum to Notification No. S.O. 767(E) dated 29th November, 1979.

[Placed in Library. See No. LT-127/80].

(15) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 8 of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976:—

(i) S.O. 470(E) published in Gazette of India dated the 13th August 1979 making certain Amendment in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the State of Himachal Pradesh.

(ii) S.O. 475(E) published in Gazette of India dated the 20th August, 1979 making certain Amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the State of Uttar Pradesh.

(iii) S.O. 3567 published in Gazette of India dated the 27th October, 1979 making certain Amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the State of Madhya Pradesh.

(iv) S.O. 617(E) published in Gazette of India dated the 31st October, 1979 making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the State of Gujarat.

(v) S.O. 754(E) published in Gazette of India dated the 24th November, 1979 making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order 1976 in respect of the State of Bihar.

[Placed in Library. See No. LT-128/80].

NOTIFICATION RE. REVISION OF EXCHANGE RATES BETWEEN POUND STERLING AND INDIAN CURRENCY.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): I beg to lay on the Table a copy of Notification No. G.S.R. 13 (Hindi and English versions) published in Gazette of India dated the 22nd January, 1980 regarding revision of exchange rates between Pound Sterling and Indian currency for the purpose of Customs valuation, under section 159 of the customs Act, 1962. [Placed in Library See LT-129/80].

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want to raise a point on Item No. 7.

MR. SPEAKER: Under what Rule?

SHRI JYOTIRMOY BOSU: I want to draw the attention of the House, why these things have been delayed.

MR. SPEAKER: You can give a notice.

SHRI JYOTIRMOY BOSU: No notice is required. I will show you the proceedings from 1967. In Item No. 7 (1) and (2), Item 7, sub-para (6) and (7), do you see the note? No dates have been given. I would like the Minister to clarify why dates have not been given—the dates of publication of these Reports.

MR. SPEAKER: Mr. Jagannath Pahadia has done it?

SHRI JAGANNATH PAHADIA: I have done it Sir.

SHRI JYOTIRMOY BOSU: Can Mr. Shiv Shankar, the Law Minister, say?

SHRI P. SHIV SHANKAR: It is not necessary.

SHRI JYOTIRMOY BOSU: It is necessary. The House does not belong to you as an individual. The House has a right to know the dates. (Interruptions). I have never said that.

MR. SPEAKER: Now, matters under Rule 377.

SHRI JYOTIRMOY BOSU: The Home Minister should clarify why dates have not been given.

MR. SPEAKER: You may give me notice.

SHRI JYOTIRMOY BOSU: No notice is required for this.

MR. SPEAKER: Shri Atal Bihari Vajpayee.

(Interruptions).

SHRI JYOTIRMOY BOSU: The Law Minister is now dumb. He has nothing to say.

SHRI P. SHIV SHANKAR: When the paper is laid on the Table there is no question of saying anything. (Interruptions).

MR. SPEAKER: Please, Mr. Bosu, we are going to 377.

Nothing without my permission.

(Interruptions)\*\*